

NON-REPORTABLE

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.9160/2017
[@ SLP (C) NO.11940/2017]

NAGORAO S/O VITTHALRAO SALUNKE

Appellant

VERSUS

REGIONAL OFFICER, MIDC, LATUR & ORS.

Respondent(s)

WITH

CIVIL APPEAL NO.9329/2017
[@ SLP(C) No.13138/2017 (IX)]

J U D G M E N T

R.K. AGRAWAL, J.

1. Delay condoned.
2. Leave granted.
3. In view of the order dated 11.09.2015 passed in Civil appeal Nos.7070-7071 of 2015, these appeals are also disposed of by directing that 50% of the enhanced compensation granted to the appellants shall be released without security whereas balance of 50% shall be released to them on furnishing security to the satisfaction of the Reference Court.
4. The order(s) of the High Court is/are set aside and the appeals are allowed.

.....J.
R.K. AGRAWAL

.....J.
ABHAY MANOHAR SAPRE

JULY 17, 2017;
NEW DELHI.